

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 2485  
TO BE ANSWERED ON 31<sup>st</sup> JULY, 2017

**ANTI-DUMPING DUTY ON SOLAR CELLS**

**2485. SHRI GODSE HEMANT TUKARAM:**

**SHRI BHAGWANTH KHUBA:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the import of solar cells/ modules from certain countries has affected local manufacturers in the country and if so, the details thereof;
- (b) whether the Government has imposed or proposes to impose antidumping duty on imported solar cells/ modules;
- (c) if so, the details thereof along with the other steps taken by the Government to protect the interests of local manufacturers;
- (d) whether the Government has received any representation against imposition of anti-dumping duty on solar cells/ modules; and
- (e) if so, the details thereof along with the action taken by the Government thereon?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

- (a)&(b) :An application from Indian Solar Manufacturers Association has been received in the Directorate General of Anti-dumping & Allied Duties (DGAD) alleging dumping of "Solar Cells/modules" originating in or exported from People's Republic of China, Taiwan and Malaysia. On prima facie evidence of dumping of the aforesaid product from above mentioned countries, injury to the domestic industry and the causal link between the said dumping and injury to the domestic industry, the DGAD has initiated an anti-dumping investigation vide O.I. No. 33/2017 on 21.07.2017 in the instant case. The due date for issuance of final findings is 20.07.2018 unless extended further for a maximum period of six months.

(c) :The following measures are being taken to protect interests of local manufacturers. Subsidy is being given through Special Incentive Package Scheme (SIPS)/ Modified Special Incentive Package Scheme (M-SIPS) run by Ministry of Electronics and Information Technology. The scheme, inter alia, provides for:

- i. 20-25% subsidy for investments in capital expenditure for setting up of electronic manufacturing facility.
- ii. Reimbursement of countervailing Duty (CVD)/ Excise Duty for capital equipment for the units outside Special Economic Zone (SEZ).

The incentives are available for several categories of electronic products and product components including Solar Photovoltaic (SPV) (Polysilicon, Ingots and/ or Wafers, Cells, Modules/Panels). Units across the value chain starting from raw materials to assembly, testing, and packaging of these product categories are included. The rooftop solar projects being implemented with central financial assistance have been mandated to source their requirement from domestic sources.

(d) & (e): DGAD and Ministry of New & Renewable Energy have not received any representation against the imposition of anti-dumping duty on solar cells or modules.

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